

O.A.No.874 of 2010
MA No. 607 of 2010
MA No. 50 of 2011

Order dated 04-05-2011.

C O R A M

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
A N D
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

.....

By filing this OA, while the Applicants challenge their order of reversion by filing MA No. 607 of 2010 they have prayed for permission to prosecute this OA jointly and in MA No. 50 of 2011 they have prayed to condone the delay. Heard Learned Counsel for both sides both on the OA & MAs.

2. At the outset it was submitted by Learned Counsel for the Applicants that this OA may be disposed of at this admission stage by granting liberty to him to make an exhaustive representation to the Respondent No.2 within a period of fifteen days and the Respondent No.2 may be directed to dispose of the same within a stipulated period. This was not disputed by Mr. Ojha, Learned Standing Counsel for the Railway and appearing on notice for the Respondents in this case.

3. Though no leave is necessary in this regard, yet as agreed to by learned Counsel for both sides, without expressing any opinion on the merit of the OA and the MA No. 50/2011 (for condonation of delay), this OA is disposed of at this admission

6

stage by granting liberty to the applicants to make an exhaustive representation (individually) to the Respondent No.2. In case such representation is submitted by the Applicants (individually) within a period of fifteen days hence, on receipt of the same, Respondent No.2 shall give due consideration to the representation of the Applicants and pass a reasoned order within a period of 90(ninety) days from the date of receipt of the representation. With the disposal of this OA, MA No. 607 of 2010 also stands disposed of.

4. Send copy of this order along with OA to the Respondent No.2 and free copy of this order be given to Learned Counsel for both sides.


Member (Judicial)


Member (Admn.)